

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-106

IB-375/PB/2018
New IA/2256/2024

IN THE MATTER OF:

M/s. Bipin Industries Pvt. Ltd

....Applicant

Vs.

M/s. ABW Infrastructure Ltd.

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 08.05.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

For the RP : Mr. Ashish Verma, Ms. Salonee Keshwani, Advs. along
with Mr. Satya Praksh Gupta (RP)

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/2256/2024:-

This is an application filed under Section 60 (5) of the IBC read with Rule 11 of the NCLT Rules, 2016 seeking vacation of status quo on issuance of Form G granted by this Adjudicating Authority vide order dated 04.08.2020. Heard the submissions made by Ld. Counsel on behalf of Applicant. Issue notice to the Respondents for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **04.06.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)